

West Bengal Act XII of 1949

THE WEST BENGAL FINANCE ACT, 1949.

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the *Calcutta Gazette*,
of the 31st March 1949.]

An Act to extend the operation of certain provisions of the West Bengal Finance (Amendment and Repeal) Act, 1948.

WHEREAS it is expedient to extend the operation of certain provisions of the West Bengal Finance (Amendment and Repeal) Act, 1948;

West
Ben. Act
X of 1948.

It is hereby enacted as follows:—

1. This Act may be called the West Bengal Finance Short title,
Act, 1949.

2. In section 2 of the West Bengal Finance (Amendment and Repeal) Act, 1948 (hereinafter referred to as the said Act),—

Amend-
ment of
section 2
of West
Bengal
Act X of
1948.

(a) in clause (1), the brackets and words “(hereinafter in this section referred to as the said Act)” shall be omitted; and

(b) clauses (2) and (3) shall be omitted.

3. After section 2 of the said Act, the following sections shall be inserted, namely:—

Insertion
of new
sections
2A and 2B.

Ben. Act V of 1922. “Amendment of section 15 of Bengal Act V of 1922. 2A. In section 15 of the Bengal Amusements Tax Act, 1922,—

(a) the words and figures ‘as from the second day of April, 1922,’ shall be omitted; and

(b) for the words ‘four per cent.’, in both places where they occur, the words ‘twenty per cent.’ shall be substituted.

Amendment of section 18 of Bengal Act V of 1922. 2B. In section 18 of the Bengal Amusements Tax Act, 1922,—

(a) the words and figures ‘as from the second day of April, 1922,’ shall be omitted; and

(b) for the words ‘four per cent.’, the words ‘twenty per cent.’ shall be substituted.”.

4. In section 3 of the said Act,—

(a) the words and figures “during the period ending the 31st March, 1949”,

Amend-
ment of
section 3.

(b) the words “deemed to be”, and

(c) the words and figures “and the electricity duty imposed under section 3 of the Bengal Electricity Duty Act, 1935, shall be charged, levied and paid to the Provincial Government accordingly”

shall be omitted.

Ben. Act X
of 1935.

Price—Indian, annas 2; English, 4d.

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